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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 204/2025/EZ

M/S GREENZEN BIO PRIVATE LIMITED & ANR.

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE RESPONDENT No. 7, WEST
BENGAL POLLUTION CONTROL BOARD.

INDEX

SL No	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		01-08
2.	CPCB letter dated 07.12.2022	'R/1'	09-15
3.	Minutes of the meeting dated 31.08.2022	'R/2'	16-20
3.	Copy of Environmental Clearance	'R/3'	21-29
4.	CTE, CTO and Authorisation	'R/4' (colly)	30-46
5.	Inspection Report dated 14.10.2025	'R/5'	47-49

Filed by

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA

SL. NO.

18

Dt.-

23 FEB 2026

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.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE RESPONDENT No. 7,
WEST BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

23 FEB 2026



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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case.

I have been duly authorized by the Respondent No. 7 to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 15.12.2025.

03. That M/s. Green Zen Bio Pvt. Ltd., located at Mouza Binnaguri, PO. Fulbari, P. S. Bhaktinagar, Dist. Jalpaiguri was the sole operator CBMWTF (Common Bio-Medical Waste Treatment Facility) from 01.01.2009 to 11.09.2024 to provide service to the health care units located at different districts of entire North Bengal of the State. This CBWTF has a capacity for treatment and disposal of Bio-medical wastes generated from 15000 beds and Bio-medical wastes from non-bedded units and catered more than 150KM radial distance.

23 FEB 2026

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04. As per the information provided by M/s. Greenzen Bio Pvt Ltd. through submission of Annual Report for the year 2022 that the number of bed covered by them is 21986 in the various districts of North Bengal which is more than 15000 nos. resulting poor service and non-compliance of Bio-medical Waste Management (BMWM) Rules, 2016 and its amendments. The State Board received several complaints from different health care units, both public and private owned, against M/s. Greenzen Bio Pvt Ltd. regarding poor service. The State Board issued Show Cause Notices and Directions including imposition of Environmental Compensation and Bank Guarantee time to time for non-compliances of BMWM Rules, 2016 and its amendments. But the operator of the CBWTF was reluctant to comply with the norms as well as directions of the State Board.

05. That Central Pollution Control Board vide letter F. No. B-31011/BMW(3398/61.1)/2022/WM-16760 dated 07/12/2022 stated that Bio-medical Waste Management Rules, 2016 do not restrict setting up of more than one CBMWTF at one location and CPCB revised Guidelines for CBWTFs also do not restrict installation of new facility in a coverage area, if the existing



23 FEB 2026

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facility does not have adequate capacity to handle quantum of biomedical waste and/or does not comply with the norms prescribed under BMW Rules, 2016.

Copy of Central Pollution Control Board letter dated 07.12.2022 is marked and annexed as **Annexure 'R/1'**.



06. That in a meeting held on 31-08-2022 in presence of Principal Secretary, Department of Environment, GoWB, Secretary, Health & Family Welfare Department, GoWB & Chairman of the State Level Advisory committee on Bio-medical Waste Management and Member Secretary, WBPCB, it was decided that each district of West Bengal can have at least two CBWTFs and bigger districts with more Bio-medical wastes generation can even have three such facilities.

Copy of Minutes of the meeting dated 31.08.2022 is marked and annexed as **Annexure 'R/2'**.

07. That on 03.06.2023 M/s. Unique Universal Bio Waste LLP has submitted application to the State Level Environment Impact Assessment Authority (SEIAA) for Environmental Clearance for

23 FEB 2026

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setting up CBWTF (Common Bio-Medical Waste Treatment Facility) at Vill -Kaluabari, P.O.-Debithakurbari, P.S.-Rajganj, Mouza-Chhatgujrimari, Pargana Baikunthapur, Dist.-Jalpaiguri. Public hearing which organized by the State Board in connection with application for Environmental Clearance submitted by M/s. Unique Universal Bio Waste LLP was held on 10.04.2023 for their proposed Common Bio Medical Waste Treatment Facility at Rajganj, Dist.-Jalpaiguri.



08. That after due consideration of the project proposal and considering the recommendation of the State Level Expert Appraisal Committee (SEAC), the Environmental Clearance was granted on 01.09.2023 by the State Environment Impact Assessment Authority (SEIAA) to M/s. Unique Universal Bio Waste LLP for their proposed Common Bio Medical Waste Treatment Facility at Rajganj, Dist.-Jalpaiguri.

Copy of Environmental Clearance is annexed herewith and marked as **Annexure R/3**.

23 FEB 2026

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09. M/s. Unique Universal Bio Waste LLP obtained Environmental Clearance on 01.09.2023 and Consent to Establish (CTE) on 13.09.2023. Subsequently, M/s. Unique Universal Bio Waste LLP obtained Consent to Operate (CTO) and Authorization from the WBPCB on 06.03.2025 with validity 28.02.2030.

Copy of CTE, CTO and Authorisation is marked and annexed herewith as **Annexure' R/4 (colly).'**

10. That, non-compliance was also observed during last inspection on 14.10.2025 carried out by State Board at M/s. Greenzen Bio Pvt. Ltd. located at Fulbari, Dist. Jalpaiguri Copy of Inspection Report dated 14.10.2025 is marked and annexed herewith as **Annexure' R/5'**.

11. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarup Kumar Mandal

DEPONENT

23 FEB 2026





VERIFICATION



I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 10 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Swarup Kumar Mandal

DEPONENT

Identified and corrected by me
Advocate *D. P. Shaha*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

Sarbani Mitra
SARBANI MITRA
NOTARY
Regd. No.- 5515/08
Mob.- 8777308277

23 FEB 2026



2943539/ms
12/12/22

Annexure - 1353

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

F. No. B-31011/BMW (3398/61.1)/2022/WM-I 5260

December 7, 2022

BMW-289
13/12/22

To,

The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhawan, 10A, Block- LA,
Sector III, Salt Lake City,
Calcutta- 700106.

Sub.: Clarification for establishment of new CBWTFs in compliance with the Biomedical Waste Management Rules, 2016 and CPCB Guidelines –reg.

Sir,

This has reference to establishment of new CBWTFs in compliance with the Biomedical Waste Management Rules, 2016 and CPCB Guidelines. CPCB is in receipt of many complaints/clarifications related to establishment of new CBWTF and coverage area of CBWTF.

In this regard, it is to clarify that as per CPCB revised guidelines for CBWTFs, SPCB/PCC is required to conduct the gap analysis w.r.to coverage area of the bio-medical waste generation and also its projection over a period of next ten years and adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM.

Further, CPCB revised guidelines also suggests that the coverage area of CBWTF to cover 10,000 beds with flexibility of extending coverage area up to 150 km if 10,000 beds were not available within 75 km. However, as required under Rule 8 (7) of BMWM Rules, 2016, CBWTF is required to ensure that the waste is treated and disposed of within 48 hours.

It is also to clarify that Biomedical Waste Management Rules, 2016 do not restrict setting up of more than one CBWTF at one location and CPCB revised Guidelines for CBWTFs also do not restrict installation of new facility in a coverage area, if the existing facility does not have adequate capacity to handle quantum of biomedical waste and/or does not comply with the norms prescribed under BMWM Rules, 2016.

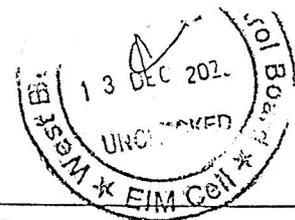
West Bengal Pollution Control Board

Yours faithfully,

Diary No. 109965
Date 12.12.22
Referred to: SEE (BMW)
Remarks:

(V. P. Yadav)
Director & Head
Waste Management-I Division

Member Secretary



CE (Almulla)
Moy Pl. Lika - 13.12.22

S. Datta
12/12/22

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दरभाष/Tel : 43102030. 22305792. वेबसाइट/Website : www.cpcb.nic.in



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29/12/22
12/12/22

WEST BENGAL POLLUTION CONTROL BOARD
 MINISTRY OF ENVIRONMENT AND FORESTS, GOVT. OF INDIA

By Speed Post

F. No. B-31011/BMW (3398/61.1)/2022/WM-I 5760

December 7, 2022

To,

The Member Secretary,
 West Bengal Pollution Control Board,
 Paribesh Bhawan, 10A, Block- LA,
 Sector III, Salt Lake City,
 Calcutta- 700106.

BMW-289
13/12/22

Sub.: Clarification for establishment of new CBWTFs in compliance with the Biomedical Waste Management Rules, 2016 and CPCB Guidelines –reg.

Sir,

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It is also to clarify that Biomedical Waste Management Rules, 2016 do not restrict setting up of more than one CBWTF at one location and CPCB revised Guidelines for CBWTFs also do not restrict installation of new facility in a coverage area, if the existing facility does not have adequate capacity to handle quantum of biomedical waste and/or does not comply with the norms prescribed under BMW Rules, 2016.

West Bengal Pollution Control Board

Yours faithfully,

Diary No. 10996C
 Date 12.12.22
 Referred to: SEE (BMW)
 Remarks :

(V. P. Yadav)
 Director & Head
 Waste Management-I Division



NOC

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098

Memo No. 33/2S/CFE(BM)-2289/2007

Dated 10.03.2008.



From:
Member Secretary,
West Bengal Pollution Control Board

To: M/s. Greenzen Bio Pvt. Ltd.,
19/2, Baranaili, Nabakul Road,
P.O. Parnasree Pally, Behala, Kolkata - 700060

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: Your letter No. GBPL/07-08/WBPCB-06 Dated 26.12.2007.

Dear Sir,

In response to the Application for Consent to Establish (NOC) for proposed Unit of M/s. Greenzen Bio Pvt. Ltd. for development of Common Bio-medical Waste Treatment & Disposal Facility with diesel oil fired incinerator (capacity 150Kg/hr.) Waste autoclave (capacity 648ltr/batch), Shredder (capacity 500kg/hr.), etc. for the treatment of Bio-medical wastes collected & transported from various health care centres at Pargana - Baikunthapur, Gura-Bhainsgura, Fulbari, Dist. No. 79, Khatian No. 328/5, P. O. Bhaktinagar, Dist. No. 74, Pin-744015.

It is hereby informed that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981;
6. No industrial plant furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.



NOC

7. You shall comply with

- (i) Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
- (ii) Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable
- (iii) Environment (Protection) Act, 1986
- (iv) Environment (Protection) Rules, 1986
- (v) Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
- (vi) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
- (vii) Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
- (viii) The Public Liability Insurance Act, 1991 and Amended Act, 1992
- (ix) The Public Liability Insurance Rules, 1991 and Amended Rules 1993
- (x) Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
- (xi) Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
- (xii) Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable

8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc

SPECIAL CONDITION:

1. Gross capital investment of the unit on land, building, plant & machinery excluding capital investment on pollution control system Rs. 1,30,29,000.00.
- ii. Waste Treatment capacity - 15,000 Nos. beds.
- iii. Please see Annexure - I.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

Member Secretary,

West Bengal Pollution Control Board
Environmental Engineer

West Bengal

Memo No /2S/CFE (BM)-2289/2007

Dated03.2008.

Copy forwarded for information to

- 1 Chief Inspector of Factories Government of West Bengal, N. S. Building, Kolkata-700 001
- 2 Director of Industries Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- 3 Guard file, West Bengal Pollution Control Board.
- 4 Environmental Engineer, Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./H.G. Asansol Sub-R.O./WBPC Board

Himalaya Bhawan
Delhi Road, Dankuni
Dist. Hooghly

Vill, Panpur
Kalyani Expressway
P.O. Narayanpur
Dist. 24,Pgs. (N)

Sahid Khudiram Sarani
City Centre, Durgapur-16
Dist. Burdwan

Bhabani Bhawan
2nd Floor, Alipur
Kolkata-700 027

Paribesh Bhawan
10A, LA-Block, Sector-III
Salt Lake City
Kolkata-700 098

Block-05 at 40
Flats Complex
Adjacent to Priyambada
Housing Estate
P.O. Khanjanchak,
P.S. Durgachak
Haldia-721602
Dist: Purba Medinipur

Paribahan Nagar
Matigara, Siliguri
Dist-Darjeeling

40, Camac Street
2nd Floor
Kolkata-700 017

5. Sr. Env. Engineer
Planning & Project
W.B.P.C.B.

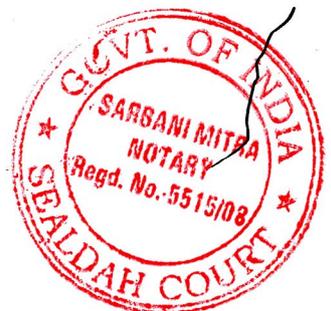
Asansol Sub-Regional Office
Ghanty Mansion (2nd Floor)
60, G. T. Road
Asansol-713 301

Member Secretary,

West Bengal Pollution Control Board

Environmental Engineer

West Bengal Pollution Control Board





Special Conditions issued to M/s. Greenzen Bio Private Ltd.
19/2, Banamali Naskar Road,
P. O- Parnasree Pally, Behala,
Kolkata- 700060.

A) Emission:-

- i) From one (01) no. diesel oil fired incinerator of capacity 150 Kg/hr.. Emission from the incinerator is to pass through Primary chamber, Secondary chamber, Venturi Scrubber & packed bed Alkaline Scrubber.
- ii) Minimum stack height should be 30 meter from G. L.
- iii) Temperature of Primary chamber to be maintained not less than 800 degree C \pm 50 degree C.
- iv) Temperature of Secondary chamber to be maintained not less than 1050 degree C \pm 50 degree C with minimum 3% Oxygen in the stack gas.
- v) Diesel Generator Set (62.5 KVA capacity) -1 no. - to be provided with 2.5 meter height chimney above the roof of the generator room with acoustic enclosures and residential silencer.

Stacks should be provided with the sampling port, platform and ladder as per the Emission Regulation part III of Central Pollution Control Board (CPCB).

B) Effluent :-

- 1) Domestic - to be discharged through septic tank to soak pit within the unit premises.
- 2) Process - Scrubbed water, Autoclave effluent and washing water of vehicle, floor and others to be treated in an Effluent Treatment Plant & the treated water to be used in scrubber. Waste water unfit for recirculation is to be discharged through septic tank for land application.

C) Solid Waste :-

- 1) Incineration ash and discarded filter material (sand, carbon etc.) to be kept initially in HDPE/ polythene bag in a separate room and finally disposed off to the Common Hazardous Waste Treatment Storage and Disposal Facility of M/s West Bengal Waste Management Ltd. at Haldia, Dist. Purba Medinipur.
- 2) Other non- hazardous solid wastes to be disposed off regularly in arrangement with the local Authority.

D) Bio-medical Waste:-

- 1) Authorization under the provisions of the Biomedical wastes (Management & Handling) Rules, 1998 & its amendment made thereafter. "Consent to Operate" under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to be obtained from this Board.

E) General :-

- 1) Noise Control - Ambient noise level not to exceed the permissible limit. Every care to be taken for noise control.
- 2) The standards / guidelines for control of noise from stationery Diesel generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India dated 22.12.1998 namely Environment (Protection) (second amendment) Rules 1998 to be followed.
- 3) No additional machinery/equipment can be installed without the prior permission of the State Board.





Annexure I to NCR, Sl. No.N.045244.....

Special Conditions issued to M/s. Greenzen Bio Private Ltd.
19/2, Banamali Naskar Road,
P. O- Parnasree Pally, Behala,
Kolkata- 700060.

- 4) Bio-medical wastes other than those to be incinerated must be disinfected/autoclaved and shredded before disposal.
- 5) The incinerator should be attached with automatic feeding device instead of manual system for charging bio-medical wastes into the Primary chamber.
- 6) The incinerator may be attached with graphic or computer recording devices which shall automatically and continuously monitor and record dates, time of day, batch sequence number and operating parameters such as temperatures in both the chambers. Carbon di-oxide, Carbon Monoxide and Oxygen in gaseous emission should be measure (at least 1/2 hour at one-minute interval) so that the combustion efficiency of the incinerator can be calculated.
- 7) The unit should operate the autoclave maintaining the standards I, II, III, IV, V & VI laid down in schedule of the Biomedical wastes (Management & Handling) Rules, 1998 & its amendment made thereafter.
- 8) The shredder for bio-medical waste shall be compatible with the autoclave and shall be of robust design with minimum maintenance requirement.
- 9) The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling.
- 10) A sharp pit or a facility for sharp encapsulation shall be provided for treated sharps.
- 11) The waste carrying vehicles and the empty waste containers shall be washed properly and disinfected. The effluent so generated shall be collected and treated in the effluent treatment plant.
- 12) All sorts of protection should be provided at the facility to prevent access to the site by unauthorized persons & livestock.
- 13) Provision shall be made within the premises of the facility for parking of required number of waste carrying vehicles, loading & unloading of the vehicles meant for transporting waste to and from the facility, etc.
- 14) An identification board of durable material shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, the name, address & telephone number of the operator & the prescribed authority, the hours of operation & the telephone numbers of the personnel to be contacted in the event of an emergency.
- 15) Good house-keeping to be maintained.
- 16) The open area within the Common Bio-Medical Waste Treatment Facility (CBWTF) shall be developed into greenbelt.
- 17) A washing room shall be provided for eye washing/hand washing/bathing etc.



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Annexure I to NOC No. ...N...045244.....

Special Conditions issued to M/s. Greenzen Bio Private Ltd.
19/2, Banamali Naskar Road,
P. O- Parnasree Pally, Behala,
Kolkata- 700060.

17) The following important provisions should be made in a CBWTF.

- A telephone shall be provided & maintained at the facility.
- Proper lighting shall be provided at the facility.
- Proper care shall be taken to keep the facility and surroundings free from odours.
- A first Aid Box shall be provided & maintained at the CBWTF.
- Proper fire fighting facilities and emergency alarm shall be installed.
- Measures shall be implemented to control pests and insects at the site.
- Measures shall be implemented to control the escape of litter from the site.
- Necessary protective gear for the waste handlers shall be provided.

18) Daily records of waste movement shall be maintained for the waste accepted & treated waste removed from the site. This record shall include the following minimum details-

- Waste Accepted:- Waste Collection Date, Name of the health care unit, Waste category as per the Rules, Quantity of waste, Vehicle number and Receiving date (at site).
- Treated Waste Removed:- Date, Treated waste type, Quantity, Vehicle number and location of disposal.

19) The Bio-medical waste collected in a coloured containers shall be transported to the CBWTF in fully covered dedicated vehicles. The vehicles must possess the following:

- Separate cabins shall be provided for driver/staff and the bio-medical waste containers.
- The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.
- The waste cabin may be designed for storing waste containers in tiers.
- The waste cabin shall be so designed that it is easy to wash and disinfect.
- The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.
- The waste cabin shall have provisions for sufficient openings in the rear and / or sides so that waste container can be easily loaded and unloaded.
- The vehicle shall be labeled with the bio-hazard symbol (as per the Schedule III of the Rules) and should display the name, address and telephone number of the CBWTF.

20) Compliance of the Bio-medical Waste (Management & handling) Rules, 1998 and amendments made thereafter shall be ensured.

21) Rainwater harvesting arrangement to be provided within the premises of the facility.

21) The NOC is valid upto 31. 12. 2012 for setting up the Common Bio-Medical Waste Management facility.



[Signature]
Member Secretary
West Bengal Pollution Control Board
Sr. Environmental Engineer
West Bengal Pollution Control Board

(162)

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Minutes of the meeting of the Committee notified vide no. 136-
HS(MS)/HF/O/HS(MS)/BMW-02/2022 dt. 23.08.2022 to review BMW issues and fixation
of rates for lifting, transport and safe disposal of Bio Medical Wastes

Date: 31.08.2022; Time: 12.30 p.m Venue: Conference Hall, Department of Environment

List of participants enclosed.

Principal Secretary, Department of Environment took the chair and started discussion.

At the outset, Secretary Health & Family Welfare Department presented the context and the present scenario of the disposal of Bio-Medical Wastes from government hospitals.

The points of discussions and decisions thereof are furnished below.

1. Allocation of government health care facilities to Common Bio-Medical Waste Treatment Facilities (CBWTF)

The H & FW department had divided the State into 13 zones and selected agencies for lifting, transportation, treatment and disposal of BMW from the government bedded hospitals following BMW Rules, 2016. The purpose was to give reasonable rates to the agencies, to encourage better practices at BMW disposal and to encourage more agencies to set up CBMWTF in the zones allocated to them. However, one of the agencies, viz SNG Envirosolutions Pvt. Ltd., which was allocated 9 zones has failed to set up a single CBMWTF. So far, they have applied for EC only in respect of two sites only. This absence of capacity on their own has resulted in numerous issues including inter agency conflicts and failure to meet the requirement of the hospitals and most importantly, unsatisfactory performance in collection and disposal of BMW. A show cause letter has been issued to them as to why their contract would not be terminated. It was observed from the Agreement Letter with SNG that they needed to have necessary authorization from WBPCB for continuation of their operation. However, three years having been elapsed without setting up plants, they do not have those authorizations from WBPCB and thus their operations are without the regulatory backing.



Signature:

IX

Decision:

- (i) H & FW department as a user agency will be allocating its hospitals to the existing 7 CBMWT plants recognized by WBPCB operating in the state based on the distance criteria. The actual allocation of districts is given as **Annexure I**.
- (ii) As and when new plants come up with the authorization of WBPCB, hospitals nearest to that will be assigned. If there are more than one plant at the vicinity/offering its services, the particulars of tagging of CBMWTF to health facilities will be clearly spelt out, which may rotate on a regular basis.
- (iii) The requirement of mandatory NOC for agreement with agencies for BMW disposal will be removed for CE Licence as each of the existing hospitals will be mapped to the nearby CBMWTF.

2. **Establishment of new CBMWTFs**

The process of establishment of CBMWTF is regulated by the WBPCB, which is interested to bring more investment into the state for setting up CBMWTF to increase healthy competition and increase elbowroom for regulation. This objective was endorsed by all members.

Decision:

- (i) It was decided that H & FW Dept. will take initiative to generate awareness and publicity among interested parties/entrepreneurs to encourage them to set up more CBMWTF in the state.
- (ii) Each district can have at least two CBMWTF and bigger districts with more BMW generation can even have three such facilities.
- (iii) Environment department can take leadership to set up more CBMWTF based on the bed capacity data to be shared by H & FW department.
- (iv) In order to ensure that new plants are actually put up in a strict time frame, necessary regulatory reforms including reduction in EC validity time and reduction in time frame for the establishment of plant will be specified.
- (v) It was suggested that H & FW department will work towards setting up such plants through State parastatals particularly in less covered areas after observing CPCB guideline to fill up the gaps.



Smy



3. Pre-Treatment Mechanism

The requirement of pre-treatment of BMW before lifting and disposal was discussed which is a requirement under BMW Rules, 2016. It was decided that the process will be started using new available technologies on a pilot basis in one or two hospitals and then rolled out to others based on the findings.

4. Revision of Rates

In terms of Bio-Medical Waste Management Rules 2016, the State Level Advisory Committee (SLAC) has a role to revise the rates of disposal of Bio-Medical Waste once in a year as per Central Pollution Control Board Guidelines. Accordingly, the SLAC had constituted a Sub-Committee vide its meeting on 7-10-2020 to propose a fair revised rate for disposal of Bio-Medical Waste after consultation with all stakeholders including CBWTF operators.

The aforesaid Sub-Committee reviewed old rates of West Bengal Pollution Control Board dated 19-9-2011 and deliberated on rates which were not fixed earlier. The Sub-Committee, in its resolution taken on 06-11-2020, prescribed revised rates to be applicable to government and private hospitals as well as other entities generating BMW such as veterinary clinics. This schedule of rates would act as upper ceiling rates for selection of agencies.

Decision :

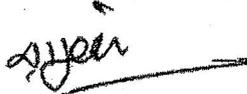
The Committee agreed to the rates proposed by the Sub-Committee subject to the concurrence of Finance Department, for which necessary action will be taken by H & FW department. The rates, as proposed, are placed at **Annexure-II**.

There being no other points to discuss, the meeting ended with vote of thanks to and from the chair.



Secretary

H & FW Dept



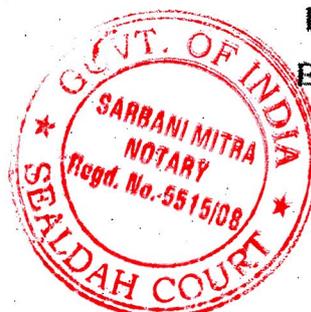
Member Secretary

WBPCB



Principal Secretary, 6/1/20

Environment Dept



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Annexure-I : Notional allocation of health facilities to functioning CBWTFs

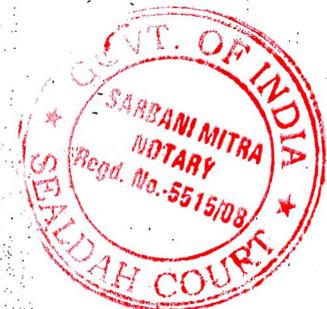
Sl. No.	Name, address and capacity of the CBWTF	Proposed area of action	Number of beds	Avg. BMW generation in Kg/day
1.	Medicare Environmental Management Pvt. Ltd Belgachhia, Dist.- Howrah Capacity : 6000 Kg/day	(a) Howrah district, Lady Duffrin Hospital, Abinash Dutta Maternity Hospital, North Suburban Hospital, Indira Matri O Sishu Sadan; (b) R.G.Kar MCH, Kolkata MCH, NRS MCH, STM	8831	3577.39
2.	Medicare Environmental Management Pvt. Ltd Kalyani, Dist.- Nadia Capacity : 6000 Kg/day	(a) Nadia, Murshidabad, N 24 Pgs, Basirhat HD (b) Murshidabad MCH, Kalyani JNM MCH, Com Sagore Dutta, Barasat GMCH	14044	5282.36
3.	Medicare Environmental Management Pvt. Ltd Raniganj, Dist.- Paschim Bardhaman Capacity : 6000 Kg/day	(a) Bankura, Birbhum, Rampurhat HD, Purulia, Paschim Bardhaman (b) Purulia MCH, Bankura MCH, Rampurhat MCH	10907	4130.92
4.	West Bengal Waste Management Ltd. Maldia, Dist.- Purba Medinipur Capacity : 3750 Kg/day	(a) Purba Medinipur, Paschim Medinipur, Nandigram HD, Jhargram (b) Medinipur MCH, Jhargram MCH	8539	3188.63
5.	Green Zen Bio Pvt. Ltd. Binnaguri, Dist.- Jalpaiguri Capacity : 3600 Kg/day	(a) Alipurduar, Cooch Behar, Dakshin Dinajpur, Darjeeling, Jalpaiguri, Kalimpong, Malda, Uttar Dinajpur (b) MJN MCH, North Bengal MCH, Malda MCH, Raiganj MCH	14856	5630.26
6.	Greentech Environ Management Pvt. Ltd. Mograhat, Dist.- 24 Pgs (S) Capacity : 6000 Kg/day	(a) S 24 Pgs., Diamond Harbour HD, B.C.Roy Kolkata, IDBG, Pavlov Mental Hospital, Lumbini Park Mental Hospital, SNP Hospital, CSS Kolkata (b) SSKM Hospital, CNMCH, D/H GMCH	15133	5717.31
7.	RVD Waste Tech Pvt. Ltd. Mangalkot, Purba Bardhaman Capacity : 9600 Kg/day	(a) Hooghly, Bishnupur HD, Purba Bardhaman (b) Bardhaman MCH	7250	2711.5
	Total capacity : 40340 Kg/day		79560	30305.57





Annexure-II: Proposed Rates for lifting, transportation and disposal of bio-medical wastes

Sl. No.	Service	Existing rate of WBPCB (Rs.)	Existing rate of Health Department (Rs.)	Rate proposed by Sub-Committee (Rs.)	COVID rates as approved by Finance Department (Rs.)	
A	B	C	D	E	F	
1	Units with Beds – Govt. & Pvt. (based on sanctioned beds)	For North Bengal Districts (Darjeeling, Kalimpong, Alipurduar, Cooch Behar, Jalpaiguri, Uttar Dinajpur, Dakshin Dinajpur, Maida)	7.10/- per bed per day	8.00–8.50/- per bed per day (tendered rate)	8.50/- per bed per day	14.90/- per bed per day
		For rest of the State	6.42/- per bed per day	8.00–9.00 /- per bed per day (tendered rate)	8.00/- per bed per day	14/- per bed per day
2	Clinics & Laboratories	Small	1095/- per month		1500/- per month	
		Medium	1916/- per month		2600/- per month	
		Big	3831/- per month		5000/- per month	
		Research Laboratories	3831/- per month		5000/- per month	
3	Dental Clinics – Govt. & Pvt. (based on sanctioned Chair Nos.)	16.42/- per chair per day		22/- per chair per day		
4	Stand alone Blood Banks	10949/- per month		15000/- per month		
5	Block / Sub-Division Level Animal Health Centre			1500/- per month		
6	District / State Level Animal Health Centre / Veterinary Hospital			2600/- per month		
7	Veterinary Research Laboratories			5000/- per month		





Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), WEST BENGAL)



**ENVIRONMENTAL
CLEARANCE**

To,

The Designated Partner
 UNIQUE UNIVERSAL BIO WASTE LLP
 A-1 Shyam Plaza, S.F. Road, Ward No 08 PO + PS-Siliguri Darjeeling-
 734001 -734005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/WB/INFRA2/431778/2023 dated 08 Jun 2023. The particulars of the environmental clearance granted to the project are as below.

PARIVESH

**(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)**

- | | |
|--|--|
| 1. EC Identification No. | EC23B057WB123900 |
| 2. File No. | EN/T-II-1/086/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 7(d)(a)Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village- Kaluabari ,P.O. Debithakurbari, P.S-Rajganj, Mouza-Chhatgujrimari, Pargana Baikunthapur, Dist-Jalpaiguri, West Bengal |
| 7. Name of Company/Organization | UNIQUE UNIVERSAL BIO WASTE LLP |
| 8. Location of Project | WEST BENGAL |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/09/2023

(e-signed)
 Kaliyamurthi Balamurugan
 Member Secretary
 SEIAA - (WEST BENGAL)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Background of the project

The proponent made online application vide proposal no. SIA/WB/INFRA2/431778/2023 dated 08 June 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

The proposal is for Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

The project proponent obtained Terms of Reference issued by SEIAA, WB vide File No. EN/T-II-1/086/2022 dated 23.12.2022 against proposal no. SIA/WB/INFRA2/407378/2022.

Salient features of the proposed project as per the EIA report as uploaded in the PARIVESH portal may be summed up as below:

Land Area	11452.6 sqm. or 2.83 Acres			
Greenbelt	3780 sqm. (33%)			
Plant capacity	Particulars	Capacity	Numbers	
	Plasma Pyrolysis Capacity	250 Kg/Hr	1+1 (Standby)	
	Shredder capacity	500 Kg/hr	1	
	Autoclave capacity	1500 Liters	1+1 (Standby)	
	ETP	10 KLD	1	
Power requirement and Source	Total Electricity load – 65KW Energy requirement – 1300kVA Source- West Bengal State Electricity Distribution Corporation Limited. DG Set for standby- 125 KVA Fuel – HSD			
Water Requirement	The water consumption will be 15.4 KLD. Daily fresh water demands 9.9 KLD which will be sourced from Ground water and 5.5 KLD water will be recycled after treatment			
Source of Water	Water demand will be met through bore well.			
Manpower	Construction Phase – 30 Operation Phase - 50			
Waste water generation	Utility	Water Required	Waste Water Generation	Management
	Domestic	2.4	2.0	5.5 KLD recycled /re-used
	Floor washing	2.0	1.5	Sent to ETP and treated water of 5.5 KLD recycled /re-used
	Plasma Pyrolysis	2.0	1.8	
	Workshop/vehicle washing	2.0	1.8	
	Autoclave	4	1	



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Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

	Greenbelt	3	--	--
	Total	15.4	8.1	
Solid /Hazardous waste generation	Type		Quantity	Treatment/ disposal
	Solid waste			
	Organic	5.25 Kg/day	Municipal bin including food waste	
	Inorganic	2.25 Kg/day	WBPCB authorized recyclers	
	Hazardous waste			
	Discarded containers/ barrels / liners contaminated with hazardous wastes / chemicals, if any	1.0 TPA	Through authorized recyclers	
	DG Waste oil/Spent oil	0.5 KL/A	Authorized recyclers	
	ETP Sludge	198 TPA	TSDF	
	Ash	66 TPA	TSDF	
Project Cost (Rs.)	Rs. 4.9 Crores.			

State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

I. Statutory compliance:

- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
- iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.



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Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- vi. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- vii. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- viii. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
- ix. Rain water runoff from hazardous waste storage area shall be collected and treated in the effluent treatment plant.

IV. Noise monitoring and prevention

- i. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas

VI. Waste management

- i. Incinerated ash shall be disposed at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
- ii. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
- iii. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- iv. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
- v. No landfill site is allowed within the CBWTF site.
- vi. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

VII. Green Belt

- i. Green belt shall be developed in area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant. The project proponent should follow the plantation plan approved by Divisional Forest Officer, Baikunthapur Forest Division vide Memo No. 1244/13-2 dated 22.05.2023.

VIII. Public hearing and Human health issues

- i. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
- ii. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
- iii. Necessary provision shall be made for fire-fighting facilities within the complex.
- iv. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.



~~36~~

Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- v. Emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- vi. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- vii. Occupational health surveillance of the workers shall be done on a regular basis.

IX. Environment Management Plan (EMP)

- i. The project proponent should submit the proposed EMP on a six-monthly basis. The Office Memorandum issued by the MoEF & CC vide F. No. 22-65/2017-IA.III dated 30.09.2020 should be strictly followed.
- ii. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1.
- iii. The project proponent shall install display board for display of all the environmental parameters including sensor-based air, water and noise quality monitoring stations within their premises.
- iv. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/conditions. The company shall have defined system of reporting infringements /deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the Regional Office of Ministry of Environment, Forest and Climate Change (MoEF&CC) along with State Level Environment Impact Assessment Authority (SEIAA) and West Bengal Pollution Control Board (WBPCB) as a part of six-monthly report.
- v. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- vi. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose.
- vii. Year wise progress of implementation of action plan shall be reported to the Regional Office of MoEF&CC along with SEIAA and WBPCB along with the Six Monthly Compliance Report.
- viii. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

X. Additional conditions

- 1) Clearance from Dept. of Health & Family Welfare, GoWB as applicable to be obtained.
- 2) Piezometer should be installed to continuously monitor the groundwater level. The lithological log of the piezometer should be submitted with compliance reports.
- 3) Water quality shall be monitored at all points of abstraction/ inlet and discharge.

XI. Miscellaneous

- i. The environmental clearance accorded shall be valid for a period of 10 years for the proposed project.



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Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

- ii. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
- iii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iv. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the MoEF&CC at environment clearance portal with a hard copy to SEIAA/WBPCB.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- viii. The project proponent shall inform the Regional Office of the MoEF&CC along with SEIAA and WBPCB, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- x. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the State Expert Appraisal Committee (SEAC).
- xi. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA.
- xii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiii. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiv. The SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xv. The Regional Office of the MoEF&CC/SEIAA/WBPCB shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office of MoEF&CC/SEIAA/WBPCB by furnishing the requisite data / information/monitoring reports.
- xvi. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a

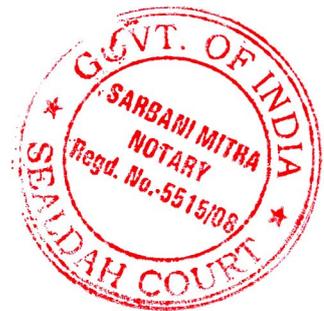


Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

xviii. The contact details of the proponent and the name of the consultant are given below –

Name of the Contact person with Designation	Mr. Hiren Chandra Roy, Designated Partner
Address	A-1 Shyam Plaza, S.F. Road, Ward No 08 PO + PS- Siliguri Darjeeling-734001.
Email	uubllp@gmail.com
Telephone Number Fax No.	8016277738
Name of the Environmental Consultant	M/s. Gaurang Environmental Solutions Pvt. Ltd.



Environmental Clearance for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, LR Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatguzrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Annexure-1**NEED BASED ACTIVITIES FOR LOCAL PEOPLE FOR EXPANSION PROJECT**

Public hearing Action plan as per MoEF&CC O.M. dated 30/09/2020

Sr No	Major Activity heads		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year	2 nd Year	3 rd Year	
Based on Public Consultation / Hearing						
1	Jobs & Skill development Programmes					
	Skill training programme for local youth in the nearby villages	<i>Physical Nos. & village</i>	Skill development program in Kaluabari village	Skill development program in Chhat Guzrimari village	Skill development program in Fatapukur village	
		<i>Budget in lakhs</i>	Rs.1.0 Lakhs	Rs.1.0 lakhs	Rs. 1.0 lakhs	3.0
2	Street Solar Lighting					
	Installation of street solar light along the adjacent road of the plant and nearby villages	<i>Physical Nos. & village</i>	15 nos. of solar street light in Kaluabari village	15 nos. of solar street light in Chhat Guzrimari village	15 nos. of solar street light in Fatapukur village.	
		<i>Budget in lakhs</i>	Rs. 1.0 Lakhs	Rs. 1.0 lakh	Rs. 1.0 lakh	3.0
3	Infrastructure development	<i>Maintenance of approach road in adjacent villages</i>	Maintenance of approach road in village Fatapukur		-	
		<i>Budgets in lakhs</i>	Rs 4 Lakhs	-	-	4.0
	Total					10



Signature Not Verified

Digitally signed by Shri
Kaliyamurthi Balanurugan
Member Secretary
Date: 9/1/2023 3:27:25 PM

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Annexure- 'R374
(Copy)



NOCNO180774

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106

Memo No. 545-2N-20/2023(E)

Dated 13.09.2023

From :
Member Secretary,
West Bengal Pollution Control Board

To: Shri Hiren Chandra Roy, Partner,
M/s. Unique Universal Bio Waste LLP,
Badapara, Mandal Ghat, Jalpaiguri, PIN -735132.

Sub: Consent to Establish (NOC) from Environmental Point of View

Ref: i) Your ~~MEMO~~ application No. 4230501 Dated 05.09.2023
ii) Env. Clearance issued by SEIAA, WB, vide EC Identification No. EC
23B057WB123900, File No. EN/T-II-1/086/2022 dtd. 01.09.2023.

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Unique Universal Bio Waste LLP for ~~manufacturing/storage~~ installation of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village-Kaluabari, P.O.-Debithakurbari, P.S.-Rajganj, Mouza-Chhatgujrimari, Pargana-Baikunthapur, Dist.-Jalpaiguri, West Bengal. Details of the project are given in Annexure - I. this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above.
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
4. All emission from your factory shall conform to the standards as laid by this Board.
5. No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act 1981.
6. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.



Mukherjee
13/09/2023

X

NOC/NO180774

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - Environment (Protection) Act, 1986
 - Environment (Protection) Rules, 1986
 - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION :

Project Cost - Rs.4.9 Crores (Rupees Four Crores Ninety Lakhs only)
Please refer to Annexure - II.

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

Yours faithfully,

Mukherjee 13/09/2023
 Member Secretary/Chief Engineer
 West Bengal Pollution Control Board (EIM/CE)

Memo No. 545 - 2N-20/2023(E) dt. 13.09.2023
 Copy forwarded for information to :

Dated.....

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building, Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, I/II/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Malda R.O./Asansol R.O./WBPC Board.
- Alipore Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027
Telefax No. 033-2448-5553
Tel No. 033-2448-5554
- Asansol Regional Office
Kalyanpur Satellite Township Project (KSTP), Dr. B.C. Roy Road, P.O.- Dakshin Dhadka, P.S. Asansol (North), Dist.-Paschim Bardhaman, Asansol-713 302
Telefax No. 0341-2999280
0341-2999281
- Barrackpore Regional Office
Panpur More, Kalyani Expressway, Vill.-Panpur, P.O.-Narayanpur, Dist.- 24-Parganas (N), Pin-743 126
Telefax No. 033-2580 0573
- Durgapur Regional Office
Sahid Khudiram Sarani, City Centre, Durgapur, Paschim Bardhaman-713 216.
Tel No. 0343-2546708
Telefax No. (0343) 2544915
- Haldia Regional Office
Mouza : Raghunathchak, PS : Bhabanipur (Formerly Sutahata), PO : Barghasipur Dist. Purba Medinipur, Pin : 721 657
Tel No. 03224-291293/94
- Howrah Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027
Tel No. 033-2448-2219/2220
- Kolkata Regional Office
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054
Tel No. 033-2320-0059 / 9836288884
- Hooghly Regional Office
Himalaya Bhawan, Delhi Road, Dankuni, Hooghly, Pin : 712 311
Telefax No. 033-2659-0957
- Saltlake Regional Office
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054
Tel No. 2320-0097 / 9330869729
- Siiguri Regional Office
Paribahan Nagar, P.O.: Matigara, Siiguri, Darjeeling, Pin-734 010
Tel No. 0353-257 1115
Telefax No. 0353-257 1113
- Malda Regional Office
Paribesh Bhawan, Vill.: Abhirampur, P.O.: Mokdampur, P.S.: English Bazar, Malda-732 003
Tel No. 03512-223448

Mukherjee 13/09/2023
 Member Secretary/Chief Engineer
 West Bengal Pollution Control Board (EIM/CE)



Annexure - I to NOC Sl. No. NO180774

Proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal, by M/s. Unique Universal Bio Waste LLP.

Details of the project :

Land Area	11452.6 sqm. or 2.83 Acres			
Greenbelt	3780 sqm. (33%)			
Plant capacity	Particulars	Capacity	Numbers	
	Plasma Pyrolysis Capacity	250 Kg/Hr	1+1 (Standby)	
	Shredder capacity	500 Kg/hr	1	
	Autoclave capacity	1500 Liters	1+1 (Standby)	
	ETP	10 KLD	1	
Power requirement and Source	Total Electricity load – 65KW Energy requirement – 1300 kVA Source- WBSEDCL. DG Set for standby- 125 KVA, Fuel – HSD			
Water Requirement	The water consumption will be 15.4 KLD. Daily fresh water demands 9.9 KLD which will be sourced from Ground water and 5.5 KLD water will be recycled after treatment			
Source of Water	Water demand will be met through bore well.			
Manpower	Construction Phase – 30, Operation Phase - 50			
Waste water generation	Utility	Water Required	Waste Water Generation	Management
	Domestic	2.4	2.0	5.5 KLD recycled /re-used Sent to ETP and treated water of 5.5 KLD recycled /re-used
	Floor washing	2.0	1.5	
	Plasma Pyrolysis	2.0	1.8	
	Workshop/vehicle washing	2.0	1.8	
	Autoclave	4	1	
	Greenbelt	3	--	
	Total	15.4	8.1	
Solid /Hazardous waste generation	Type	Quantity	Treatment/ disposal	
	Solid waste			
	Organic	5.25 Kg/day	Municipal bin including food waste	
	Inorganic	2.25 Kg/day	WBPCB authorized recyclers	
	Hazardous waste			
	Discarded containers/ barrels / liners contaminated with hazardous wastes / chemicals, if any	1.0 TPA	Through authorized recyclers	
	DG Waste oil/Spent oil	0.5 KL/A	Authorized recyclers	
	ETP Sludge	198 TPA	TSDF	
Ash	66 TPA	TSDF		
Project Cost (Rs.)	Rs. 4.9 Crores.			

13/08/2013
Member Secretary / Chief Engineer (EIM Cell)
West Bengal Pollution Control Board
SARGANI MITRA
NOTARY
Regd. No.-5515/08
HEALDAH COURT
GOVT. OF INDIA



Annexure – II to NOC Sl. No. NO180774

Special conditions issued to M/s. Unique Universal Bio Waste LLP for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

A) Emission :-

- i. Incinerator (Plasma Pyrolysis) of capacity 250 kg/hr (1+1 standby) should be dual chambered and equipped with rapid quencher, Multi-cyclone, three stage venturi scrubber, packed bed alkaline scrubber, Cyclonic Droplet Separator, mist eliminator and stack of minimum height 30m from GL. Stacks to have sampling port, platform and ladder as per Emission Regulation Part – III of CPCB.
- ii. DG Set - 1x125 KVA.
 - a) Stack of adequate height to be provided with acoustic enclosures and residential silencer.
 - b) Stack to have sampling port, platform and ladder as per the Emission Regulation Part – III of CPCB.
 - c) Emission standards, Fuel specification and Stack height should comply with the prescribed limits under the notification of Ministry of Environment & Forest, Govt. of India, G.S.R. 489(E) [09.07.2002] and subsequent amendments.

B) Effluent:-

- 1) Process – To be treated in adequately designed effluent treatment plant and recycled. Zero discharge condition to be maintained.
- 2) Domestic – to be discharged through septic tank to soak pit.

C) Solid Waste :-

- i. Incineration ash should be stored under covered shed, in a separate room having floor liner and disposed to authorized TSDF.
- ii. Hazardous waste to be collected and disposed off as per the Hazardous waste (Handling and Transboundary Movement) Rules, 2016.
- iii. Municipal Solid waste to be disposed off regularly as per the Solid Waste Management Rules, 2016.

D) General :-

- 1) CPCB Guidelines, 2016 should be followed for establishment of new Common Bio-Medical Waste Treatment Facility (CBWTF).
- 2) Noise Control - Ambient noise & D.G. Set noise level not to exceed the permissible limit. Every care to be taken for control noise.
- 3) No additional machinery / equipment can be installed without permission from this board.
- 4) The standards / guidelines for control of noise from stationary Diesel Generator sets prescribed under notification of Ministry of Environment & Forest, Govt. of India, dated 22.12.1998 viz. Environment (Protection) (2nd amendment) rules, 1998 to be followed.
- 5) The unit should comply with the provision of Bio-Medical Waste Management Rule, 2016 and its amendments thereafter.
- 6) Ground water shall not be abstracted without prior permission of the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- 7) Adequate permission for Rain Water Harvesting should be made. Recharging of Ground Water is not permitted.

Chief Engineer
Pollution Control Board
Jalpaiguri

[Handwritten signature]
13/08/2023





Annexure – II to NOC Sl. No. NO180774

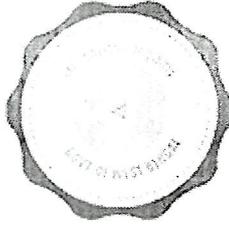
Special conditions issued to M/s. Unique Universal Bio Waste LLP for the proposed establishment of Common Bio-Medical Waste Treatment Facility (CBWTF) at Village - Kaluabari, Plot Nos. 160, 300, 302, 309, 310, 311, 312, 314, P.O. - Debithakurbari, P.S. - Rajganj, Mouza - Chhatgujrimari, Pargana - Baikunthapur, Dist. - Jalpaiguri, West Bengal.

- 8) All internal loads should be paved.
- 9) NOC may be revoked by the State Board, in case of failure of implementation of the above conditions.
- 10) Green Belt to be developed over at least 33% of total project area within the plan Premises.
- 11) The proponent should strictly abide by the conditions stipulated in the Environmental Clearance accorded by the State Environment Impact Assessment Authority (SEIAA), West Bengal, vide EC Identification No. EC23B057WB123900, File No. EN/T-II-1/086/2022 dated 01/09/2023.
- 12) Statutory clearances, as applicable to be obtained from the Competent Authorities.
- 13) 'Consent-to-Operate' and authorization to be obtained for the same from the State Board.
- 14) Land Conversion Certificate / Permission and Statutory licenses as applicable to be obtained from the Competent Authorities.
- 15) All the activities regarding Waste Management must be done Strictly in accordance with the concerned Acts and rules prevailing.
- 16) Every care must be taken for mitigating odour problem.
- 17) Good housekeeping to be maintained.
- 18) This NOC is valid up to 30.09.2030 for setting up of the Common Waste Management Facility.

13/05/2023
 Member Secretary / Chief Engineer (EIM Cell)
 West Bengal Pollution Control Board

Chief Engineer
 W. B. Pollution Control Board
 Dept. of Environment, Govt. of W.B.





Government of West Bengal

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Gibanan Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E

The document is downloaded from <https://udin.wb.gov.in/>



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Category of the Industry : RED

Application Type: CTO

CTO No.: WBPCB/6077910/2024

Date : 06/03/2025

Consent to Operate (CTO) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Reference: Application No.: 6077910

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **Unique Universal Bio Waste LLP** (hereinafter referred to as Applicant) for its unit located at **Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari, P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133** for the period from **06/03/2025 to 28/02/2030** to operate the industrial unit/project and to discharge liquid effluent and gaseous emission from the premises / land of the industrial unit/project, in accordance with the conditions as mentioned below, provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and in the Environment (Protection) Act, 1986 and Rules thereunder, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the industry/project liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the industry.

Conditions :

- 1 This Consent is valid for the following activities :

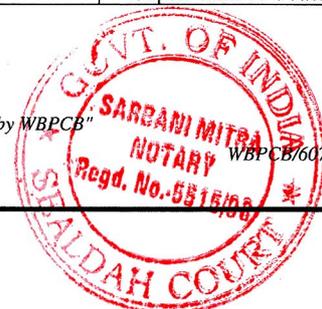
Sl.No	Name of Activity/Products/By-products	Production Capacity (Per Month)
1	Common Bio-medical Waste Treatment Facility for collection, transportation, treatment & Disposal of Bio-medical wastes generated from bedded & non bedded health care facilities using 2x250kg/hr. capacity plasma pyrolysis (1no, standby), 1x1500Liter/batch capacity autoclave and 1x500 kg/hr. capacity shredder	7000 Kg/Day

- 2 The industry shall remain responsible for quantity and quality of liquid effluent and air emission.

- 3 Daily waste water generation and discharge shall not exceed :

No. of outlets	Source of Waste Water	Quantity in Kilo Liters/day	Place of discharge
1	Scrubber, vehicle washing, floor washing etc.	6.1	Treated in ETP and reused
2	Domestic	2	Septic tank & Soak pit

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WBPCB/6077910/2024

Page 1



- 4 To bring into any altered or new outlet / outfall or to change the place of discharge, the industry shall have to inform the Board and obtain prior permission of the Board in this effect.
- 5 The industry shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given below:

Outlet No.	Nature of effluent	Parameters and standard			Frequency of sampling
		Parameters	Standards	Unit	
1	Industrial	Oil & Grease	10	mg/L	Quarterly
1	Industrial	pH	6.5 to 9.0		Quarterly
1	Industrial	Total suspended Solid (TSS)	100	mg/L	Quarterly
1	Industrial	Chemical Oxygen Demand (COD)	250	mg/L	Quarterly
1	Industrial	Biological Oxygen Demand (BOD)	30	mg/L	Quarterly
1	Industrial	Bio-assay test	90% survival of fish after 96 hours in 100% effluent		Quarterly
2	Domestic	pH	5.5 to 9.0		Yearly
2	Domestic	Total suspended Solid (TSS)	100	mg/L	Yearly
2	Domestic	Biological Oxygen Demand (BOD)	30	mg/L	Yearly
2	Domestic	Oil & Grease	10	mg/L	Yearly
2	Domestic	Biological Oxygen Demand (BOD)	250	mg/L	Yearly

Provisions shall be made to install sensor-based Water Quality monitoring system and flow meter to share the information with the state board on a Real Time basis.

- 6 Daily water consumption for the following purposes shall not exceed

SL NO.	Purpose of Water Use	Quantity (KL/Day)
1.	Domestic	2.4
2.	Process	6.0
3.	Others(Washing)	4.0

- 7 The Industry shall install suitable digital device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board. The device shall be able to provide information to disseminate the quantity on a real time basis.
- 8 All the stacks connected to various sources of emissions must be designated by numbers.
- 9 The industry shall install comprehensive pollution control equipment and operate and maintain the same to conform to the standard as given below:



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WBPCB/6077910/2024

Page2



Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons-up-Unit	Fuel details		Control system(if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks
				Fuel used	Quantity		PM(mg/Nm ³)	CO(%)	Acid Mist(mg/Nm ³)	Pb(mg/Nm ³)	SO ₂ (mg/Nm ³)	NOX(mg/Nm ³)		
7.5	DG Set	125	KVA	HSD	0.04 Kilo Liters/Hour								Yearly	Pl. see Annexure I
30		250	Kg/Hour	Electric	12 Kilo Watt Hr	Cyclone, water scrubber etc.	50		50			400	Total Dioxins & Furans - 0.1ng TEQ/Nm ³ (at 11% O ₂) and Hg and its compounds - 0.05mg/Nm ³ at 11% oxygen correction	Quarterly 2 x 250 kg/hr. capacity Plasma Pyrolysis (1no. standby). All monitored values shall be corrected to 11% oxygen on dry basis

10 The industry shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.

11 Waste generation, treatment and disposal shall be as specified below :

S.No	Description of Waste	Quantity	Treatment and Disposal
1	DG Waste oil/Spent oil	0.5 Kilo Liters/Year	Through authorized recycler
2	ETP Sludge	54 Kg/Day	Through CHWTSDF
3	Ash	250 Kg/Day	Through CHWTSDF
4	Plastic, Glass etc.	40 Metric Tonnes/Year	Through authorized recycler

The Industry shall obtain Authorisation for waste and also register for EPR wherever applicable.

12 The industry shall take adequate measures for control of noise level from its own sources within the premises within the limit given below :

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	65
Night time (10 p.m. to 06 a.m.)	55

Noise barriers should be installed if the Noise Level is found to be exceeding the desired levels.

13 The industry shall at all times maintain good house-keeping and control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and in surrounding areas.



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- 14 The Industry shall bring about at least 33% of the total land area under the tree cover.
- 15 The Industry shall provide sufficient alternate electric power source like Green DG or Storage Battery System etc. to operate all pollution control facilities. In absence of such alternate power source, the production shall be stopped/controlled to conform to the conditions of the Consent.
- 16 The industry shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned in Sl.No. 3.
- 17 The Industry shall provide drainage system for discharge of industrial and domestic effluent and a separate drainage system for storm-water.
- 18 The industry shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 19 The Industry shall get the samples of hazardous wastes / leachates analysed at least once in a year from a laboratory recognised by the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 20 The Industry shall submit the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form V) as required under the provisions of Rule 14 of the Environment (Protection) [Second Amendment] Rules 1992 by 30th September of every year, to the WBPCB.
- 21 The Industry shall allow the officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring by the State Board as well as by authorized agencies of the State Board, as and when required by them.
- 22 The industry shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.
- 23 The Industry shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emission.
- 24 The Industry shall maintain adequate number of qualified and trained personnel among its staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
- 25 The Industry shall have to make registration for the use of groundwater if any, with State Water Investigation Directorate (SWID).
- 26 The Industry shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 27 If the Industry is using Diesel Generator set or generating any other hazardous waste, it should install a Digital Display Board to discriminate all information as stipulated in this regard.
- 28 The industry shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this Consent.
- 29 The industry shall not make any alteration / expansion / modification in the existing manufacturing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

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WBPCB/6077910/2024

Page 4



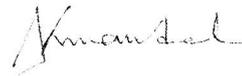
- 30 The industry shall comply with all applicable Environmental Acts and Rules.
- 31 The Industry shall comply with the provisions of relevant Waste Management Rules and also submit Annual Returns / Manifests on regular basis.
- 32 Concealing factual data or submission of false or fabricated data/information may result in revocation of Consent to Operate and attract action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Special Conditions:

Pl. see Annexure I & II.

Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.

For and on behalf of West Bengal Pollution Control Board



06/03/2025

**Chief Engineer
Waste Management Cell**



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WBPCB/6077910/2024

Page 5



ANNEXURE I to 'Consent to Operate' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP

Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,

P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133

a. For DG set below 800 kW $H = h + 0.2 \times \sqrt{kVA}$ Where H = height of exhaust stack h = height of building.

b. For DG set above 800 kW - Minimum 30 meter. In case building height is more than 30 meter Stack Height = Building height + minimum 6 meter

TABLE

Power Category	Emission Limits (g/kW-hr)			Smoke Limit (light absorption coefficient, m^{-1})
	NOx+HC	CO	PM	
Upto 19 KW	≤ 7.5	≤ 3.5	≤ 0.3	≤ 0.7
More than 19 KW upto 75 KW	≤ 4.7	≤ 3.5	≤ 0.3	≤ 0.7
More than 75 KW upto 800 KW	≤ 4.0	≤ 3.5	≤ 0.2	≤ 0.7

EMISSION STANDARDS FOR DIESEL ENGINES (ENGINE RATING MORE THAN 0.8 MW (800 KW)) FOR POWER PLANT, GENERATOR SET APPLICATIONS AND OTHER REQUIREMENTS

TABLE

Parameter	Area Category	Total engine rating of the plant (includes existing as well as new generator sets)	Generator sets commissioning date		
			Before 1.7.2003	Between 1.7.2003 and 1.7.2005	On or after 1.7.2005
NOx (as NO ₂) (AT 15% O ₂) , dry basis, in ppmv	A	Upto 75 MW	1100	970	710
	B	Upto 150 MW			
	A	More then 75 MW	1100	710	360
	B	More then 150 MW			
NMHC (as C)(at 15% O ₂). mg/Nm ³	Both A and B		150	100	
PM (at 15% O ₂). mg/Nm ³	Diesel Fuels- HSD & LDO	Both A and B	75	75	
	Furnace Oils- LSHS & FO	Both A and B	150	100	
CO (at 15% O ₂). mg/Nm ³	Both A and B		150	150	
Sulphur Content in fuel	A		< 2%		
	B		< 4%		
Fuel specification	For A only	Up to 5MW	Only Diesel fuels (HSD, LDO) shall be used.		
Stack height (for generator sets commissioned after 1.7.2003)	Stack height shall be maximum of the following, in meter: (i) $14 Q^{0.3}$, Q= Total SO ₂ emission from the plant in kg/hr. (ii) Minimum 6 m. above the building where generator set is installed. (iii) 30 m.				

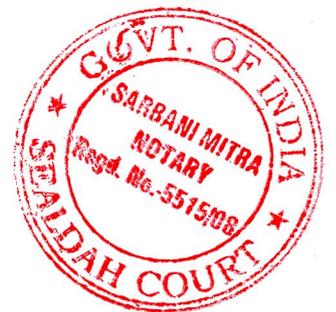


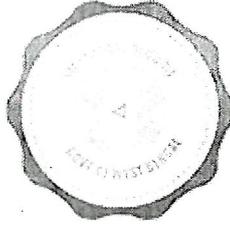
ANNEXURE II to 'Consent to Operate' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP

Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,
P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133

1. The unit should follow the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities and also the Guidelines for Bar Code System for Effective Management of Bio-medical Waste published by the Central Pollution Control Board in December, 2016 and April, 2018 respectively.
2. The unit should comply with the terms and conditions stipulated in the 'Consent to Establish' issued vide memo no. 545-2N-20/2023 (E) dated 13/09/2023 and 'Environmental Clearance' vide no. EC23B057WB123900 dated 01-09-2023, File no. EN/T-II-1/086/2022 dated 01/09/2023 properly.
3. The Common Bio-medical Waste Treatment Facility shall cater health care units situated at a radial distance of 75KM within the State of West Bengal. However, in a coverage area where 10,000nos. beds are not available within radial distance of 75KM, the Common Bio-medical Waste Treatment Facility shall cater the healthcare units situated up to 150KM radius w. r. t its location within the state of West Bengal.
4. Analysis report of effluent and emission should be submitted initially within 30days hereof.
5. Thickness of all plastic carry bags should be at least one hundred and twenty (120) microns as per the provision laid down in the Plastic Waste Management (Amendment) Rules, 2021 and EPR registration should be obtained through online centralized portal '<https://eprplastic.cpcb.gov.in>' as per the Plastic Waste Management (Amendment) Rules, 2022.
6. This 'Consent to Operate' is valid upto 28-02-2030 for Common Bio-medical Waste Treatment Facility for collection, transportation, treatment & disposal of Bio-medical wastes generated from bedded & non-bedded health care facilities using 2 x 250Kg/hr. capacity Plasma Pyrolysis (one number stand by), 1 x 1500lit/batch capacity Autoclave and 1 x 500Kg/hr. capacity Shredder.
7. This 'Consent to Operate' is issued without prejudice to the rights and contentions of the parties in any pending case before any competent Court of Law.





Government of West Bengal

This document having UDIN **25-G-GA000004-C-1741254265280** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX4130 on **03:14PM, March 06, 2025**.

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Gibana Mukherjee

Authorised Signatory
(E-signed)
Department of IT&E

The document is downloaded from <https://udin.wb.gov.in/>



WEST BENGAL POLLUTION CONTROL BOARD
Paribesh Bhawan, 10A, Block LA, Sector III
Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

Ref No. - WBPCB/6083166/2024

Dated:- 06/03/2025

FORM-III

(Authorization for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical wastes as per the Bio-Medical Waste Management Rules, 2016 and as amended)

1. M/s Unique Universal Bio Waste LLP, Hiren Chandra Roy an occupier or operator of the facility located at Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari, P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133 is hereby granted an authorisation for: Collection, Reception, Transportation, Storage, Treatment or Processing or Conversion, Disposal or destruction use, Any other form of Handling.

2. M/s Unique Universal Bio Waste LLP is hereby authorized for handling of biomedical waste as per the capacity given below:

- (i) HCF/CBMWTF type: CBMWTF
- (ii) Health Care Facility Category : Biomedical waste management agencies
- (iii) Number of beds of HCF: NA
- (iv) No of HCFs covered by the CBMWTF: -
- (v) No of beds covered by the CBMWTF: -
- (vi) Installed treatment and disposal capacity of CBMWTF: 7000 Kg per day
- (vii) Jurisdictional area and distance covered by the CBMWTF: Sl. 3 of Annx-I
- (viii) Quantity of BMW treated or disposed : - Kg per day

Type of Waste Category	Quantity permitted for Handling (kg per day on monthly average basis)
Yellow	--
Red	--
White	--
Blue	--
Total	--

3. This Authorization shall be in force for a period up to **28/02/2030** from **06/03/2025**

4. This Authorization is subject to the conditions stated below and to such other conditions as maybe specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

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5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

Additional Conditions:

1. The occupier/operator must handle & manage bio-medical wastes as prescribed in the Bio-medical Waste Management Rules, 2016 and take all steps to ensure that such waste is handled without any adverse effect to human health & the environment.
2. The occupier shall handle mercury bearing waste as per guidelines issued by CPCB for the "Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities."
3. Every authorized person shall maintain record related to generation, collection, temporary storage in accordance with rules.
4. No untreated waste shall be stored onsite for more than 48 hours.
5. The applicant shall submit an Annual Report in Form-IV to the Board by 30th June every year as required under the provisions (Rule-13) of the Bio-medical Waste Management Rules, 2016.
6. The West Bengal Pollution Control Board reserves its right to revoke, withdraw, make any reasonable variation of the conditions or change or alter this 'Authorization' by giving one month notice to the Applicant.
7. Application for renewal of authorization shall be filled at least 120 (one hundred & twenty) days before the date of expiry.

Specific conditions:

Pl. see Annexure I.



06/03/2025

**Chief Engineer
Waste Management Cell**



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WBPCB/6083166/2024

Page2



ANNEXURE I to 'Authorization' of M/s Unique Universal Bio Waste LLP

Name of the unit: M/s Unique Universal Bio Waste LLP
Mouza – Chhatgujrimari, Vill- Kaluabari, P. O- Debithakurbari,
P. S- Rajganj, Dist – Jalpaiguri, PIN – 735133

1. The unit should follow the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities and also the Guidelines for Bar Code System for Effective Management of Bio-medical Waste published by the Central Pollution Control Board in December, 2016 and April, 2018 respectively.
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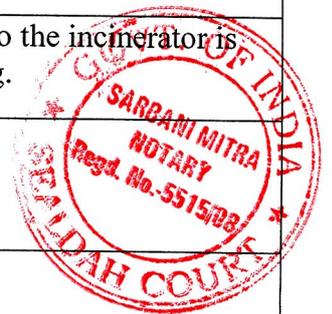


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Annexure - R 391

Inspection Report cum Checklist

Name of the industry	:	M/S. Greenzen Bio Pvt ltd
Address	:	Fulbari Canal Road, Binnaguri
P.O. & PIN Code	:	Fulbari, 734015
P.S.	:	New Jalpaiguri
District	:	Jalpaiguri
Local Body / Authority	:	Fulbari - II GP
Power Supply Agency / Authority	:	WBSEDCL
Category of Industry	:	RED
Date & Time of Inspection	:	14.10.2025 // 12.35 PM
Date of previous visit	:	-
Inspecting Officers	:	Sri Sribas Mahato, AEE, SRO
Persons met during inspection	:	Mr. Dhruv Sharma (Unit representative)
Status	:	<ul style="list-style-type: none">• This is a Common Bio-Medical Waste Treatment Facility (CBWTF) with a treatment capacity for bio-medical waste equivalent to that generated by 15,000 beds per day.• The unit operates a single HSD-fired dual-chamber incinerator with a processing capacity of 150 kg per hour. The incinerator is equipped with Air Pollution Control Device (APCD) that functions sequentially through a Cyclone, Quencher, Wet Scrubber, Venturi Scrubber, and Droplet Separator. The treated emissions are then released via a stack approximately 30 metres in height from ground level (GL).• Unit has 01 no. autoclave (capacity 6.5 ltr/batch) with a computer recording facility, during inspection autoclave, was found to be non-operational.• It has one shredder with a capacity of 25 kg/hr, which was found to be non-operational.• There was an ETP. Water used in the scrubber & autoclave attached to the incinerator is treated in ETP & again recycled for scrubbing.• One no. silent DG set of Capacity 62.5 KVA has been installed with stack of height 4.5 mtr. (approx.) from G.L.
Observation [A] Sources of generation of liquid waste	:	Water used in scrubbers & autoclave attached to the incinerator is treated in ETP and again recycled for scrubbing.
[B] Facilities available for the treatment of liquid waste	:	Effluent Treatment Plant (E.T.P)
[C] Generation of sewage and its treatment/disposal	:	Septic tank to soak pit.



[D] Observations & comments on the performance of treatment facility of liquid waste	<p>: During the inspection, ETP was found operational. The effluent sample was collected from the ETP outlet. The results are as follows:</p> <table border="1" data-bbox="550 280 1412 817"> <thead> <tr> <th rowspan="2">Parameters</th> <th rowspan="2">Allowable Limit as per CPCB (mg/l)</th> <th colspan="1">As per analysis report WBPCB</th> </tr> <tr> <th>Outlet (mg/l)</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>5.5-9.0</td> <td>4.98</td> </tr> <tr> <td>TSS (Total Suspended Solids)</td> <td>100</td> <td>9.00</td> </tr> <tr> <td>COD (Chemical Oxygen Demand)</td> <td>250</td> <td>20.50</td> </tr> <tr> <td>BOD (Biochemical Oxygen Demand)</td> <td>30</td> <td>ND</td> </tr> <tr> <td>O & G (Oil and Grease)</td> <td>10</td> <td><1.00</td> </tr> </tbody> </table>	Parameters	Allowable Limit as per CPCB (mg/l)	As per analysis report WBPCB	Outlet (mg/l)	pH	5.5-9.0	4.98	TSS (Total Suspended Solids)	100	9.00	COD (Chemical Oxygen Demand)	250	20.50	BOD (Biochemical Oxygen Demand)	30	ND	O & G (Oil and Grease)	10	<1.00
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[E] Sources of generation of gaseous emission	: Incinerator (150kg/ hr) and DG set 62.5 KVA																			
[F] Facility available for the treatment of gaseous emission	: During the inspection, it was observed that Cyclone, Quencher, Wet Scrubber, Venturi Scrubber, and Droplet Separator Air Pollution Control Device were connected to the stack to control air pollution. and Stack height approx. 30 mtr. from G.L.																			
[G] Observation & comments on performance of treatment facility for gaseous emission	<p>: Stack monitoring was conducted at the incinerator. Results as follows:</p> <table border="1" data-bbox="566 1131 1428 1411"> <thead> <tr> <th>Stack Connected to</th> <th>Parameter (mg/Nm³)</th> <th>Allowable Limit as per CPCB (mg/Nm³) at 11% O₂ correction</th> <th>As per the analysis report WBPCB (mg/Nm³) at 11% O₂ correction</th> </tr> </thead> <tbody> <tr> <td>Incinerator (150Kg/Hr)</td> <td>Particulate Matter</td> <td>50</td> <td>944.09</td> </tr> </tbody> </table>	Stack Connected to	Parameter (mg/Nm ³)	Allowable Limit as per CPCB (mg/Nm ³) at 11% O ₂ correction	As per the analysis report WBPCB (mg/Nm ³) at 11% O ₂ correction	Incinerator (150Kg/Hr)	Particulate Matter	50	944.09											
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Incinerator (150Kg/Hr)	Particulate Matter	50	944.09																	
[H] Information regarding solid waste generation and disposal / storing facility.	: Incinerated ash of bio-medical waste is improperly disposed of in the unit premises.																			
[I] Information regarding Hazardous waste generation and onsite storage facility	: Used oil (5.1), Oil contaminated waste (5.2), ETP sludge (35.3). No designated on-site storage facility was observed.																			
Status of Haz. Waste (M & H) authorization	: Not yet obtained																			
Status of Consent to Operate	: Consent to Operate expired on 30.04.2029																			
<p>Any other relevant information:</p> <p>a) All the places inside the unit premises were found to be heaped with biomedical waste & incinerator ash, which looked like a dumping ground of waste. The capacity of the unit is 3.6 MT per day, but the unit was collecting 7.0 MT per day, so the quantity of untreated</p>																				



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Bio-Medical Waste rises daily. Legacy waste forces the unit to run its incinerator beyond its capacity, affecting its performance.

- b) During the inspection, the water scrubber was found broken, causing bio-medical waste ash-contaminated water to spread at the incinerator site. Additionally, smoke was venting through the broken incinerator gate, making the premises and surrounding area smoky.
- c) The unit has a vehicle washing platform. Vehicles are washed inside the unit and the washed effluent flows to ETP.
- d) Overall CBMWTF management was very poor.
- e) Online continuous air monitoring system was non-functional.
- f) The ladder of the stack was found broken and there was leakage near id fan and too much fugitive emission was also visible.

Remarks:

- I. Area of the Stack, ETP, & BMW storage room shall be kept clean.
- II. Online continuous air monitoring system was non-functional.
- III. Repair and ensure the proper functioning of pollution control devices (water scrubber), id fan, duct line and ladder of the stack.
- IV. The incinerator gate shall be properly closed, and emissions shall be released only through the stack.
- V. The analysis report of the stack connected to Incinerator does not meet Environmental standard (Allowable: 150 mg/Nm³ at 11 % O₂ correction, Obtained: 944.09 mg/Nm³ at 11 % O₂ correction).

Shri Sribas Mahato
AEE, Siliguri RO



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 204/2025/EZ

M/S GREENZEN BIO PRIVATE LIMITED & ANR.

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE RESPONDENT No. 7,
WEST BENGAL POLLUTION CONTROL BOARD.

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA